

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

Item No. 14

**C.P. (IB)/2990(MB)2019**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **07.05.2024**

NAME OF THE PARTIES : **Ms A2z Infraservices Limited**

**Vs**

**Ms Reliance Natural Resources Limited**

**For OC** : None present.

**For CD** : Adv. Shivshankar Prajapati.

**Section 9 of IBC**

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**ORDER**

1. Adv. Shivshankar Prajapati (Reg. No. MAH/12633/2021) has tendered an Affidavit on behalf of the CD, sworn to by Mr. Manoj Pongde authorised representative of the CD dated 06.05.2024, stating that an amount of Rs.1,74,000/- was paid to the OC during a meeting held on 25.09.2019, and further stated that, this is evidenced by transaction for the same amount through HDFC Bank *vide* NEFT No. **N296190961764136** dated 23.10.2019.
2. In view of the above, he submits that the Affidavit on behalf of the CD may be taken on record.
3. This is a transferred matter from Court-V. The record reveal that there was no representation for the parties on 04.03.2024; 05.04.2024; and 25.04.2024. No previous daily orders are available on record.

4. Considering that this is long pending matter and also considering the submissions of the Counsel and Affidavit sworn to by Mr. Manoj Pongde on behalf of the CD, the above **CP is ordered to be taken off the Board sine die.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

JNK

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**